

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI

O.A. No. 181 of 2025

IN THE MATTER OF:

KONDAMURI KUSUMA NAGENDRA PRASAD  
YANAM

... APPLICANT

... Versus...

THE CHIEF SECRETARY,  
GOVERNMENT OF PUDUCHERY  
AND OTHERS

... RESPONDENTS

COUNTER AFFIDAVIT FILED BY THE 10<sup>TH</sup> RESPONDENT AND ON  
BEHALF OF THE 7, 8 AND 9 THE RESPONDENTS

Date: 13.11.2025



M/S. K. RAVINDRANATH  
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH  
ANDHRA PRADESH POLLUTION CONTROL BOARD

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE BENCH, AT CHENNAI.

**O.A.NO: 181 OF 2025/SOUTH ZONE.**

Between:

1. Kondamuri Kusuma Nagendra Prasad,

**...Applicant**

And

The Chief Secretary,  
Government of Puducherry,

**..... RESPONDENTS**

Counter affidavit filed by the 10 th respondent and on behalf of the 7, 8 and 9<sup>th</sup> respondents in compliance of the Hon'ble National Green Tribunal, Chennai orders dated 9.09.2025.

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*(Signature)*  
Asst. Executive Engineer  
G.L.B.(L)Section  
Kotipalli

Dated at Chennai on this .....7<sup>th</sup>..... Day of November 2025

*(Signature)*  
Executive Engineer  
Godavari Head Works Division  
Dowlaiswaram-533 125

Counter filed by the senior counsel for Govt. of Andhra Pradesh.

Erasmus University  
Department of Business Administration  
Faculty of Business Administration

Erasmus University  
Department of Business Administration  
Faculty of Business Administration

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTH ZONE BENCH, AT CHENNAI.

O.A.NO: 181 OF 2025/SOUTH ZONE.

Between:

1. Kondamuri Kusuma Nagendra Prasad,  
S/o. Nageswara Rao,  
Aged about 41 years,  
Pydikondala Street,  
Yanam-533 464.

...Applicant

And

The Chief Secretary,  
Government of Puducherry,  
Puducherry  
& 12 others

..... RESPONDENTS

**COUNTER AFFIDAVIT FILED BY THE 10<sup>th</sup> RESPONDENT AND  
ALSO ON BEHALF OF 7,8 AND 9<sup>th</sup> RESPONDENTS.**

I, Sri. G.Srinivas S/o Late. G. Ramakrishnayya Aged about 59 years, presently working as Executive Engineer, Godavari Head works Division, Dowlaiswaram and Godavari River Conservator, do here by solemnly and sincerely affirm and declare as under: -

1. I am the 10<sup>th</sup> Respondent herein as such I am well acquainted with the facts of the case and filing the counter affidavit on behalf of myself and the 7,8 and 9 respondents in this O. A. No. 181/2025.(Hon'ble NGT notice annexed as P1).

2. I have read and understood the affidavit filed in support O.A.181/2025 and have been advised to traverse by way of this Counter Affidavit as reply thereto.
3. That have and except those which are matter of record and those which are specifically admitted hereto the contents of the appeal that have not been specifically admitted hereunder or are a matter of record be deemed denied.

PRELIMINARY SUBMISSIONS:

4. I humbly submit that a bridge between Yanam, an enclave of Puducherry and Yedurlanka village was constructed in 2002 over the Gowthami-Godavari River to connect the Godavari Delta region to the District headquarters Kakinada of the then erstwhile East Godavari District.
5. I submit that subsequently, in 2021 the Approach to the bridge was widened by NHAI authorities as the bridge is part of the busy NH-216 Roadway to cater the growing traffic needs.
6. I submit that the applicant finds fault with the design of the Bridge stating that the approach at Yedurlanka to the bridge is only 50 M and in the Yanam side its 550 M-In this regard, it is submitted that generally the design is as per various Engineering parameters including the terrain, alignment, elevation, soil bearing capacity, moving traffic load, flood discharge, afflux, linear water way, scour depth, velocity of flow Etc.,

and for the past nearly 25 years **no short coming was observed so far concerning the design.**

7. I submit that the applicant finds faults with the box culvert pertaining to the approach road stating that its narrow and needs to be widened to ensure flood water discharge from upstream to downstream.- In this regard its submitted that the Box culvert is a cross drainage structure constructed for draining the local rainfall run-off during normal non flood times and also during heavy floods.
8. I also submit that, both the flood plains namely the upstream and the downstream flood plains on either side of the approach bund in Francetippa area of Yanam are submerged during heavy floods.
9. I humbly submit that, in July 2022 the Godavari River recorded its third highest flood discharge of 25,80,963 cusecs and therefore more inconvenience was observed and visible than other years.
10. I submit that, the applicant earlier filed two Public interest Litigations WP (PIL) No.152/2024 and WP (PIL) No.50/202 in the Hon'ble A.P. High Court filed on the same subject widening the vent way, the Hon'ble A.P High Court disposed the cases directing the Highway authorities and A.P. Water Resources Department authorities to consider the representation dated 11.11.2023 and appropriate forum respectively in the two PILs. On the pretext of Environment and conveniently making the Hon'ble National Green Tribunal appropriate forum, the applicant

has filed the O.A.No.181/2025 regarding the size of a vent way of the box culvert which is unreasonable.

11. I submit that, the proposal of the applicant to provide wider vent way is contrary to public interest, as the increased vent way during heavy floods on the Francetippa floodplain carrying more discharge is bound to endanger the lives and properties of the people habiting in the unauthorized residential and other constructions constructed over a period of time violating the A. P. River Conservancy act 1884.

12. I humbly submit that the River Conservator, Godavari River cannot enforce the provisions of A.P River conservancy act 1884 unless the authorities of the Government of Puducherry cooperate in enforcing the same as the Yanam enclave is in Puducherry, U.T of Puducherry, which is in **Pari-materia** of the Madras River Conservancy act,1884.

**PARAWISE REMARKS:**

1. I humbly submit that the contents in Paras 1 to 4 of the appeal are related to matter of information and record and hence, do not warrant any reply from the respondent(s).
2. I submit that in reply to the contents in para-5 of the appeal that, presently the Francetippa area in Yanam, which is a flood plain, has become significantly habited due to unauthorized constructions made over a period of time violating

the Andhra Pradesh River Conservancy act, 1884, which is in **Pari-materia** of the Madras River Conservancy act, 1884.

3. I submit that the contents in Paras 6 & 7 of the appeal are related to matter of information and record and hence, do not warrant any reply from the respondent(s).
4. I submit that in reply to the contents in Para 8 of the appeal that, the case WP (PIL) No. 332/2018 is reopened (I.A.No.1 of 2019) in the Hon'ble A.P. High Court and has been listed on 17.12.2025. Moreover, it is about specific unauthorized construction made in the River bed in the midstream lanka lands (River Islands formed due to sedimentation of sand or soil during floods). Listing date is annexed as annexure P2.
5. I humbly submit that in reply to the contents in Para 9 of the appeal, that in Yanam region, the provisions of Andhra Pradesh River Conservancy act, 1884 can only be enforced or implemented by the Government of Puducherry Government, as Yanam is an enclave of Union Territory of Puducherry geographically located at a place where the Gauthami-Godavari River confluences into the Bay of Bengal.
6. I humbly submit that in reply to the contents in Para 10 of the appeal, that most of the contents are of information and on record, as far as the allegation in the later part of the para. of narrowly building the vent way of the Box culvert, it is submitted the culvert was designed as a cross drainage structure

of the floodplain drain as per prevailing site conditions at the time of construction of the bridge.

7. I submit that in reply to the contents Para 11 of the appeal that, the applicant finds fault with the design of the Bridge stating that the approach at Yedurlanka to the bridge is only 50 M and in the Yanam side its 550 M. In this regard, it is submitted that generally the design is as per various Engineering parameters including the terrain, alignment, elevation, soil bearing capacity, moving traffic load, flood discharge, afflux, linear water way, scour depth, velocity of flow Etc., and for the past nearly 25 years no short coming was observed so far concerning the design, and also NHAI is a reputed Government agency whose expertise and contribution to India's growth story is universally acknowledged.
8. I humbly submit in reply to Para 12 of the appeal that, the box culvert was constructed across the flood plain drain by taking into considerations the site condition and measurements of the internal flood plain drain at the time of Bridge constructions.
9. I humbly submit that in Para 13 of the appeal, the applicant has alleged that due to narrowing of the vents, Francetippa area and Yanam Town were inundated in July-2022 Foods is far from true, as Francetippa area of Yanam is a flood plain, it is bound to inundate during heavy floods, also, In July 2022 the Godavari Rivers third highest flood discharge of 25,80,963 cusecs

occurred and therefore more inconvenience was observed and visible than other years. Further, the allegation of inundation in Yanam town made by the applicant due to narrow vent of culvert is far from true as the Gowthami left bank protects the Yanam Town from inundation the Northern side, No loss of life due to floods or any significant damages have been reported due to floods for the past many years in Yanam, and Agriculture is also minimal in Francetippa area of Yanam.

10. I humbly submit that in Para 14 of the appeal, the applicant has made allegation that only after the expansion of the approach road, Yanam witnessed its worst flood situation, in this regard it is humbly submitted that the 3rd most heavy flood of 25,80,963 cusecs occurred and therefore more inconvenience was observed and visible than other years. Also, Yanam Town is in the downstream of the approach road and moreover the flood water entered into main land Yanam town from the Eastern side through the Coringa River which passes on the Eastern side of the town and confluences into Gauthami Godavari in the South side. Annual flood record annexed as annexure P3.

11. I humbly submit that in reply to Para 15 of the appeal that the design and planning of bridge or highway is the prerogative of the NHAI. Francetippa area being a floodplain between River and Flood bank is bound to inundation due during heavy floods.

12.I humbly submit that in reply to Para 16 of the appeal that, providing wider vent way to the box culvert is contrary to public interest, as during heavy floods the increased vent way on the Francetippa floodplain carrying more discharge during flood time is bound to endanger the lives and properties of the people habiting in the unauthorized residential and other constructions constructed over a period of time violating the Andhra Pradesh River Conservancy act 1884.

13.I submit that in reply to Para 17 of the appeal, that some widening and repair works were done by NHAI authorities to the existing approach road at Yanam side of the Yanam-Yedurlanka bridge to cater the growing traffic need of N.H.216 expansion

14.I humbly submit that in reply to Paras 18 of the appeal, that the vent way of Box culvert is sufficient to drain water of the internal flood plain drain, during Rains, also, all the allegations made in the para are outrightly denied. Present Pictures of U/S & D/S Vent way annexed are annexure P4.

15. I humbly submit that in reply to Para 19 of the appeal, the applicant has filed the Public interest Writ Petitions in the Hon'ble Andhra Pradesh High Court, namely W.P (PIL)No.152/2024 alleging the inadequate vent way under approach road on the Yanam side of Yanam- Yedurlanka Bridge, the Hon'ble certain directions to respondent No.3, the Project Director, Ministry of Transport and Highways, Project implementation unit Nh-216,Machlipatnam.

16. I humbly submit that in reply to Para 20 of the appeal, the applicant has filed the Public interest Writ Petitions in the Hon'ble Andhra Pradesh High Court, namely W.P (PIL)No.50/2025 alleging the inadequate vent way under approach road on the Yanam side of Yanam- Yedurlanka Bridge, the Hon'ble disposed the case with directions stating the Petitioner, who is the present applicant to approach appropriate forum for redressal of his grievance.

17.I submit that in reply to Para 21 of the appeal that the Francetippa area of Yanam is bound to inundation due to heavy floods as it is a flood plain, also, main land Yanam area or Yanam town is well protected by the Gowthami River left Bank, and I further humbly submit that, provision of increased vent way to the box culvert as wished by the applicant will endanger the properties and lives of the inhabitants of Francetippa during floods.

18.I humbly submit that in reply to Paras 22 of the appeal, that in the flood plain area of Yanam named Francetippa, there are constructions violating the Andhra Pradesh River Conservancy act 1884, and every year during heavy Godavari floods the area is inundated by flood water from the River which is in the southern side, and on the North western side of the Francetippa flood plain is the box culvert whose discharge capacity the applicant wants to be increased ,in this regard I humbly submit that during annual floods, flood water from the upstream flood plain from the box culvert will cause great inconvenience to the habitants of Francetippa if discharge is increased from North western side by providing more Vent way.

19. I humbly submit that in reply to Paras 23,24 & 25 of the appeal, that in Francetippa area of Yanam many constructions mushroomed over a period of time violating the Andhra Pradesh River Conservancy act 1884, and the area being a flood plain is bound to inundation during heavy floods, also, its submitted that the River Conservator, Godavari River cannot enforce the provisions of A.P River conservancy act 1884 unless the authorities of Government of Puducherry cooperate in enforcing the same as the Yanam enclave is in Puducherry, U.T of Puducherry.

20. I humbly submit that in reply to Para 26 of the appeal, that the Francetippa area of Yanam is bound to inundation due to heavy floods as it is a flood plain, main land Yanam area or Yanam town is well protected by the Gowthami River left Bank, also, once again I submit that provision of increased vent way to the box culvert will endanger the properties and lives inhabitants of Francetippa during floods, also as far as the unauthorized constructions in Yanam, Francetippa flood plain, it is with the cooperation of the Government of Puducherry only the provisions of River conservancy act enforced or implemented.

**PARAWISE REMARKS: ON GROUNDS.**

1. I submit that in reply to the contents in Para- a of the appeal that, the applicant is not an expert to fault with the box culvert construction and Francetippa being a flood plain is prone to inundation during heavy floods.

2. I submit that in reply to Para- b of the appeal that, applicant has admitted that Francetippa is flood prone zone and falls within the two flood banks of Gowthami Godavari. Also, it is submitted that only with the cooperation of the Government of Puducherry the provisions of Andhra Pradesh. River conservancy act 1884 (Andhra area) enforced or implemented in Francetippa area of Yanam in Union Territory of Puducherry.
3. I also submit that, in reply to Para-c of the appeal, it is humbly submitted that the old approach road was broadened and there is no necessity of the River conservator or Respondent-10 to intervene in the improvement work.
4. In reply to Paras-d, e, f., g, i j, k and l, of the appeal, it is humbly submitted that the Francetippa area of Yanam is bound to inundation due to heavy floods as it is a flood plain, also as far as the unauthorized constructions in Yanam, Francetippa flood plain violating the provisions of Andhra Pradesh River Conservancy act, 1884, it Is with the cooperation of the Government of Puducherry only the provisions of act can be enforced or implemented.

Therefore, considering the above submissions, I most respectfully pray to the Hon'ble National Green Tribunal to stop the proceedings, and pass such other order or orders as the Hon'ble Tribunal may deem fit and proper considering circumstances of the case.

Solemnly affirmed and signed on this  
the 7<sup>th</sup> day of November, 2025 and  
signed in my presence.

DEPONENT

  
**Executive Engineer**  
**Godavari Head Works Division**  
**Dowlaiswaram-533 125**

  
ATTESTOR

**Asst. Executive Engineer**  
**G.L.B.(L)Section**  
**Kotipalli**

## VERIFICATION

I, Sri.G.Srinivas S/o Late.G.Ramakrishnayya, Aged about 59 years,  
Occ: working as Executive Engineer, Godavari Head works Division,  
Dowlaiswaram and Godavari River Conservator do hereby verify and state  
that the contents of above paragraphs of the Counter Affidavit are true to  
best of my knowledge based on information and records which are believed  
to be true and correct.

Verified on this 7<sup>th</sup> day of November, 2025 at Dowlaiswaram.

  
**Executive Engineer**  
**Godavari Head Works Division**  
**Dowlaiswaram-533 125**

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.181 of 2025 (SZ)

IN THE MATTER OF:

Kondamuri Kusuma Nagendra Prasad,  
Yanam.

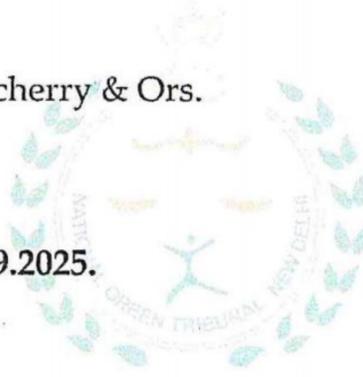
...Applicant(s)

*Versus*

The Chief Secretary,  
Government of Puducherry & Ors.

...Respondent(s)

Date of hearing: 09.09.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Mr. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER

For Applicant(s): M/s. S. Rishab Narayanan & Sunny Sheen  
Akkara.

For Respondent(s): Mrs. Madhuri Donti Reddy for R7 to R10.

*Asst. Executive Engineer*  
*G.L.B.(L)Section*  
*Kotipalli*

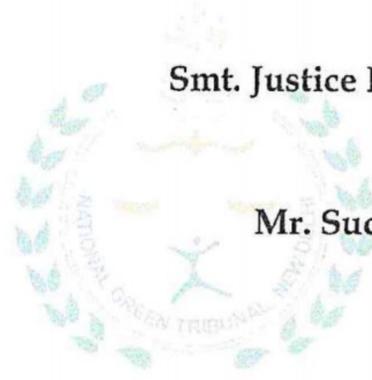
Page 1 of 2

*Executive Engineer*  
*Godavari Head Works Division*  
*Dowlaiswaram-533 125*

Page 13 of 18

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.7 to 10.
3. Post the matter on 20.11.2025. In the meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Mr. Sudhir Kumar Chaturvedi, EM

O.A. No.181/2025 (SZ)  
09<sup>th</sup> September, 2025. AD.

( Attached )

  
Asst. Executive Engineer  
G.L.B.(L)Section  
Kotipalli

  
Executive Engineer  
Godavari Head Works Division  
Dowlaiswaram-533 125

APHC010759172018

**IN THE HIGH COURT OF ANDHRA PRADESH  
AT AMARAVATI**

**Bench Sr.No:-77  
[3483]**



**WP(PIL) NO: 332 of 2018**

G. Rambabu

...Petitioner

Vs.

State of Andhra Pradesh and others

...Respondent(s)

\*\*\*\*\*

Advocate for Petitioner:

K S MURTHY

Advocate(s) for Respondent(s):

GP FOR HOME (AP), B KRISHNA  
MOHAN (ASST SOLICITOR  
GENERAL OF INDIA)

**CORAM : THE CHIEF JUSTICE DHIRAJ SINGH THAKUR  
SRI JUSTICE RAVI CHEEMALAPATI**

**DATE : 15th October 2025**

**P C :**

**I.A.No.1 of 2019**

Due to paucity of time, the matter is adjourned.

List on 17.12.2025.

**DHIRAJ SINGH THAKUR, CJ**

**RAVI CHEEMALAPATI, J**

kbs

*Attended*  
  
**Asst. Executive Engineer  
G.L.B.(L)Section  
Kotipalli**

**Executive Engineer  
Godavari Head Works Division  
Dowlaiswaram-533 125**

**Statement Showing The High Flood Readings & Discharges  
of SAC Barrage from 1953 to 2025 -Godavari River Flood Discharge.**

SL no	Date	Time	Water level on Barrage (Fts)	Water Discharge on Cusecs	Flood Warning Stage (Fts)
1	16-08-1953	NA	22.75	3003100	above3rd
2	11-08-1954	NA	13.00	1257119	above2nd
3	29-08-1955	NA	14.60	1342334	above3rd
4	06-08-1956	NA	15.40	1607294	above3rd
5	24-08-1957	NA	16.10	1613892	above3rd
6	03-09-1958	NA	17.90	1996466	above3rd
7	17-09-1959	NA	18.80	2142059	above3rd
8	02-08-1960	NA	12.10	1137398	above2nd
9	25-08-1961	6.00am	13.60	1172350	above2nd
10	22-09-1962	6.00am	16.10	1748200	above3rd
11	20-08-1963	6.00am	12.50	991400	above2nd
12	13-08-1964	6.00am	11.40	896600	above2nd
13	03-09-1965	6.00am	7.30	594778	0
14	08-09-1966	8.00am	17.50	2217887	above3rd
15	05-08-1967	6.00am	12.20	998500	above2nd
16	19-08-1968	6.00am	11.00	572000	above2nd
17	23-09-1969	6.00am	13.10	1248100	above2nd
18	23-08-1970	6.00am	16.20	1992500	above3rd
19	09-09-1971	6.00am	6.10	509200	0
20	07-07-1972	6.00am	9.85	777800	above1st
21	28-08-1973	6.00am	10.80	NA	0
22	13-08-1974	6.00am	6.70	NA	0
23	11-09-1975	6.00am	12.80	1179900	above2nd
24	25-08-1976	6.00am	16.30	1971500	above3rd
25	25-08-1977	6.00am	11.10	906900	above2nd
26	18-08-1978	6.00am	14.05	1421350	above3rd
27	07-08-1979	6.00am	12.05	1069250	above2nd
28	24-08-1980	6.00am	10.30	777880	above2nd
29	13-08-1981	6.00am	15.10	1478300	above3rd
30	20-08-1982	6.00am	6.75	548310	0
31	15-08-1983	12.00noom	16.80	2044800	above3rd
32	05-08-1984	6.00am	7.10	616860	0
33	16-08-1985	6.00am	6.10	547900	0
34	16-08-1986	6.00am	24.55	3506380	above3rd
35	31-08-1987	6.00am	3.90	665170	0
36	30-07-1988	6.00am	17.50	2117810	above2nd
37	27-07-1989	7.00am	15.30	1521310	above2nd
38	25-08-1990	3.00pm	22.75	2788700	above3rd

(Attested)

*[Signature]*  
Asst. Executive Engineer  
G.L.B.(L)Section  
Kotipalli

*[Signature]*  
Executive Engineer  
Godavari Head Works Division  
Dowlaiswaram-533 125

39	19-08-1991	6.00pm	13.05	1111690	above1st
40	17-08-1992	6.00pm	16.80	1777370	above2nd
41	06-08-1993	6.00pm	9.40	665990	0
42	08-09-1994	7.00pm	19.85	2267510	above3rd
43	23-10-1995	7.00am	17.00	1782930	above 2nd
44	23-07-1996	6.00pm	9.10	430550	0
45	30-08-1997	6.00am	9.40	578230	0
46	18-09-1998	12.00noon	9.10	677430	0
47	09-08-1999	9.00am	11.20	939160	0
48	31-08-2000	2.00am	17.80	1983226	above 3rd
49	23-08-2001	7.00am	16.25	1704102	above 2nd
50	27-08-2002	4.00am	14.00	1343742	above 2nd
51	28-07-2003	12.00noon	14.50	1439073	above 2nd
52	07-08-2004	12.00noon	10.10	735874	0
53	21-09-2005	6.00am	19.40	2206973	above 3rd
54	07-08-2006	8.00am	22.80	2850664	above 3rd
55	10-08-2007	2.00am	15.10	1544920	above 2nd
56	07-08-2008	3.00pm	12.80	1186542	above 1st
57	30-08-2009	6.00am	9.90	378257	0
58	09-08-2010	11.00am	17.95	2005299	above 3rd
59	03-09-2011	6.00pm	11.30	972978	0
60	23-08-2012	6.00am	13.00	1198975	above 1st
61	04-08-2013	2.00pm	19.00	2118170	above 3rd
62	09-09-2014	7.00pm	16.10	1656782	above 2nd
63	23-06-2015	3.00pm	10.00	808287	0
64	13-07-2016	9.00am	14.80	1470903	above 2nd
65	21-07-2017	7.00am	9.40	566324	0
66	22-08-2018	9.00pm	15.35	1529130	above 2nd
67	10-08-2019	9.00am	15.60	1561404	above 2nd
68	18.08.2020	3.00pm	19.90	2258895	above 3rd
69	10.09.2021	7.00am	12.00	1019452	above 1st
70	17-07-2022	7.00am	21.70	2580963	above 3rd
71	30-07-2023	5.00am	16.00	1632780	above 2nd
72	28-07-2024	11.00pm	15.80	1614844	above 2nd
73	22-08-2025	2.00 pm	14.30	13,57,119	above 2nd

SAC Barrage Dowlaiswaram.

Warning-11.75 Ft.

Warning-13.75 Ft

17.75 Ft (Danger level)

*(A. Arund)*  
  
**Asst. Executive Engineer**  
**G.L.B.(L)Section**  
**Kotipalli**

  
**Executive Engineer**  
**Godavari Head Works Division**  
**Dowlaiswaram-533 125**

**UPSTREAM AND DOWNSTREAM PHOTOGRAPHS OF THE VENT WAY OF THE BOX CULVERT OF YANAM - YEDURLANKA APPROACH ROAD OF THE BRIDGE**



*[Signature]*  
Asst. Executive Engineer  
GL.B.(L)Section  
Kotipalli



*[Signature]*  
Executive Engineer  
Godavari Head Works Division  
Dowaiswaram-533 125